(ग) यह राशि भारत कृषक समाज से वसूल की जाने वाली है, जो एक पंजीकृत (रजिस्टर्ड) संस्था है।

Written Answers

t[THE MINISTER OF WORKS. HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b) Government preferred a claim of Rs. 35'58 lakhs representing licence fee for the land and buildings used by the Bharat Krishak Samaj for holding the World Agriculture Fair during 1959-60. The Samaj did not Egree to the basis of calculation of the fees claimed, but paid a sum of Rs. 3,29,783 only and the balance is still due from them. The claim is about 4 years' old and has since been- referred to arbitration.

(c) The claim is recoverable from the Bharat Krishak Samaj wheh is a registered Body.]

12 Noon

PAPERS LAID ON THE TABLE

NOTIFICATION DELEGATING CERTAIN POWERS AND FUNCTIONS TO THE COM-PANY LAW BOARD

THE MINISTER OF FINANCE 1 SHRT T. T. KRISHNAMACHARI); Sir, I beg to lay om the Table a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 173, dated the 1st February, 1964, under sub-section (3) of section 637 of the Companies Act, 1956, delegating to the Company Law Board the powers and functions of the Central Government under the said Act. [Placed in Library. See No. LT-2338/64.]

THE COMPANY LAW BOARD (PROCEDURE) **RULES, 1964**

SHRI T. T. KRISHNAMACHARI: Sir, I also beg to lay on the Table a ccpy of the Ministry of Finance, Department of Revenue. (Company Law

Div'sion), Notification G.S.R No. 179, ua.ed the 1st February, 1964, publishing the Company Law Board (Procedure) Rules, 1964, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2339/64.]

to Questions

NOTIFICATION UNDER THE CUSTOMS ACT, 1962

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT); Sir, I beg to lay on the Table under section 159 of the Customs Act, 1962, a copy of the M 11 stry of Finance (Department of Revenue) Notification G.S.R. No. 226, da;ed the 15th February, 1964, exempting certain goods from customs duty. [Placed in Library. See No. LT-2409/64.]

THE DELHI SALES TAX (AMENDMENT), **RULES, 1963**

THE DEPUTY M NISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): I beg 'to lay on the Table a copy of Notification No. F.4(55)/63-Fin(E), dated the 20th January, 1964 publishing the Delhi Sales Tax (Amendment) Rules, 1963, under sub-section (4) of section 26 of the Bengal Finance (Sales -tax) Act, W41 issued by the Delhi Administration. [Placed in Library. See No. LT-2413/64.]

NOTIFICATION UNDER THE INCOME-TAX **ACT, 1961**

SHRIMATI TARKESHWARI SINHA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification S.O. No. 440, dated the 29th January, 1964, under sub-section (5) of section 287 of the Income-tax Act. 1961. [Placed in Library. See No. LT-2412/64.]

THE INCOME-TAX (SECOND AMEND-MENT) RULES, 1864

SHRIMATI TARKESHWARI STNHA: Sir, I also beg to lay on the Table a copy of the Central Board of Direct

^{†[]} English translation.